



The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 92

Shillong, Friday, April 24, 2020

5th Vaisakha, 1942 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 24th April, 2020.

No.LL(B).28/2017/Pt/350. - The Meghalaya Goods and Services Tax (Amendment) Ordinance, 2020 (Ordinance No. 2 of 2020) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 2 OF 2020.

Promulgated by the Governor on the 23rd April, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24th April, 2020.

THE MEGHALAYA GOODS AND SERVICES TAX (AMENDMENT) ORDINANCE, 2020

AN

ORDINANCE

further to amend the Meghalaya Goods and Services Tax Act, 2017 (Act No. 10 of 2017)

Whereas the Legislature of the State of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Seventy-first Year of the Republic of India, the following Ordinance, namely: -

Short title and commencement	1.	<p>(1) This Ordinance may be called the Meghalaya Goods and Services Tax (Amendment) Ordinance, 2020 (hereinafter referred to as the Principal Act).</p> <p>(2) Save as otherwise provided, the provisions of this Act shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.</p>
Amendment of Section 2	2	<p>In section 2 of the Principal Act, in clause (114), for sub-clauses (c) and (d), the following sub-clauses shall be substituted, namely:-</p> <p>" (c) Dadra and Nagar Haveli and Daman and Diu ; (d) Ladakh;"</p>
Amendment of Section 10	3	<p>In Section 10 of the Principal Act, in sub-section (2), in clauses (b), (c) and (d) after the words "of goods", the words "or services" shall be inserted.</p>
Amendment of Section 16	4	<p>In section 16 of the Principal Act, in sub-section (4), the words "invoice relating to such" shall be omitted.</p>
Amendment of Section 29	5	<p>In section 29 of the Principal Act, in sub-section (1), for clause (c), the following clause shall be substituted, namely:-</p> <p>"(c) The taxable person is no longer liable to be registered under section 22 or section 24 or intends to opt out of the registration voluntarily made under sub-section (3) of section 25;"</p>
Amendment of Section 30	6	<p>In section 30 of the Principal Act, in sub-section (1), for the proviso, the following proviso shall be substituted, namely :-</p> <p>"Provided that such period may, on sufficient cause being shown, and for reasons to be recorded in writing, be extended,—</p> <p>(a) by the Additional Commissioner or the Joint Commissioner, as the case may be, for a period not exceeding thirty days;</p> <p>(b) by the Commissioner, for a further period not exceeding thirty days, beyond the period specified in clause (a)."</p>
Amendment of Section 31	7	<p>In section 31 of the Principal Act, in sub-section (2), for the proviso, the following proviso shall be substituted, namely:—</p>

"Provided that the Government may, on the recommendations of the Council, by notification,—

(a) specify the categories of services or supplies in respect of which a tax invoice shall be issued, within such time and in such manner as may be prescribed;

(b) subject to the condition mentioned therein, specify the categories of services in respect of which—

(i) any other document issued in relation to the supply shall be deemed to be a tax invoice; or

(ii) tax invoice may not be issued."

Amendment of Section 51

8

In section 51 of the Principal Act,—

(a) for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) A certificate of tax deduction at source shall be issued in such form and in such manner as may be prescribed.";

(b) sub-section (4) shall be omitted.

Amendment of Section 122

9

In section 122 of the Principal Act, after sub-section (1), the following sub-section shall be inserted, namely:—

"(1A) Any person who retains the benefit of a transaction covered under clauses (i), (ii), (vii) or clause (ix) of sub-section (1) and at whose instance such transaction is conducted, shall be liable to a penalty of an amount equivalent to the tax evaded or input tax credit availed of or passed on".

Amendment of Section 132

10

In section 132 of the Principal Act, in sub-section (1),—

(i) for the words "Whoever commits any of the following offences", the words "Whoever commits, or causes to commit and retain the benefits arising out of, any of the following offences" shall be substituted;

(ii) for clause (c), the following clause shall be substituted, namely:—

"(c) avails input tax credit using the invoice or bill referred to in clause (b) or fraudulently avails input tax credit without any invoice or bill";

(iii) in clause (e), the words, "fraudulently avails input tax credit" shall be omitted.